

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1061/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.06.2017

NAME OF THE PARTIES: Union Bank of India
V/s.
Guruashish Construction Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
8	Mr. Nirman Sharma adv. Advocate Advani 1/b Desai & Diwari Adv. for the Applicants Open ORDER For Legal Creditors	Advocate	JA.

CP No.1061/I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel has placed the track report, disclosing service has been affected against the Corporate Debtor but Corporate Debtor has not appeared before this Bench. Though service is being shown as affected against the Corporate Debtor, this Bench again directs the Petitioner Counsel to affect service upon the Corporate Debtor by Indian Postal Service and file proof of service on the next date of hearing.

List this matter for hearing on 16.6.2017.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)